

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2652
ANSWERED ON:17.08.2011
CASES ASSIGNED TO CBI FOR INVESTIGATION
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases which have been assigned to CBI for investigation by various State Governments during the last two years and the current year including Maharashtra and West Bengal;
- (b) the number of cases in which investigation has been completed and the number of pending cases; and
- (c) the action taken by the Government on the said investigation reports?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a): During the years 2009, 2010 & 2011 (till 30.06.2011) various State Governments have assigned 90 Cases to CBI for investigation. Out of these, 03 cases have been assigned to CBI for investigation by the State of Maharashtra & 03 Cases by the State of West Bengal.

(b): As on 30.06.2011, investigation has been completed in 51 cases whereas 39 cases are at various stages of investigation.

(c): After completion of investigation, CBI submits investigation report to the competent courts which either frame charges and proceed with the trial or accepts the final report and file it. Sometimes, CBI recommends disciplinary action against government servants to the concerned Cadre Controlling Authorities who take decision in this regard. Information in this respect is not maintained centrally.